

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 95 of 2025

**IN THE MATTER OF**

DEEPAK PANDEY

..... APPLICANT

*VERSUS*

STATE OF UTTARAKHAND and ORS.

.....RESPONDENTS

**INDEX**

<b><u>S.NO</u></b>	<b><u>PARTICULARS</u></b>	<b><u>PAGE NO.</u></b>
<b>1.</b>	Compliance report on behalf of respondent no.6 as per directions given in order dated 21.07.2025 passed by Hon'ble National Green Tribunal.	1-6
<b>2.</b>	<u>ANNEXURE-A</u> Dust containment cum suppression system of the equipment.	7-11
<b>3.</b>	<u>ANNEXURE-B</u> Construction of Wind breaking Walls	12-13
<b>4.</b>	<u>ANNEXURE-C</u> Construction of the metalled roads within the premises	14-16
<b>5.</b>	<u>ANNEXURE-D</u>	17-18

	Regular cleaning and wetting of the ground within the premises.	
<b>6.</b>	<u>ANNEXURE-E</u> Growing of a green belt along the periphery.	19-21
<b>7.</b>	<u>ANNEXURE-F</u> Licensing, Consents and record-keeping	22-30
<b>8.</b>	AFFIDAVIT	31-32
<b>9.</b>	VAKALATNAMA	33

Dated: 04.11.2025

**THROUGH**

  
**RAUNAK PAREKH**  
 Advocate 9919024666  
 Mobile: raupar1986@gmail.com  
 Email ID: LP/117/11  
 Reg. No:

**(RAUNAK PAREKH)**

**ADVOCATE**

UP/117/2011

2276, Ferrera (H-7) Mahagun Moderne,  
 Sector-78, Noida-20307; PH. NO.- 9919024666

Email: [info@alchemyconsultancy.in](mailto:info@alchemyconsultancy.in)

[raunak@alchemyconsultancy.in](mailto:raunak@alchemyconsultancy.in)

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
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**IN THE MATTER OF**

DEEPAK PANDEY

..... APPLICANT

VERSUS

STATE OF UTTARAKHAND and ORS.

.....RESPONDENTS

**COMPLIANCE REPORT DATED 03.11.2025 ON BEHALF OF  
RESPONDENT NO.6 AS PER DIRECTIONS GIVEN IN ORDER  
DATED 21.07.2025 PASSED BY HON'BLE NATIONAL GREEN  
TRIBUNAL.**

MOST RESPECTFULLY SHOWETH:

1. That the Respondent No. 6, namely M/S Modern Grit Industries, LLP, Kashipur, Udham Singh Nagar, Uttarakhand is duly registered and incorporated since 2020. It is also duly registered under the Uttar Pradesh Shops and Commercial Establishment Act, 1962 for carrying out the business of marble and stone crushing.
2. That on the complaint made by the applicant with the subject "*Complaint: Operation of stone crushers without ground water extraction permission for many years*" vide order dated 27.03.2025, the Respondent No. 6 was made a party in the present Original Application No. 95 of 2025 case title

“DEEPAK PANDEY V/S STATE OF UTTARAKHAND & ORS” pending before Principal Bench of National Green Tribunal at New Delhi with the notices being issued to them. It is further stated that in the same order dated 27.03.2025, the Hon’ble National Green Tribunal directed the Uttarakhand Pollution Control Board (UKPCB) to form a Joint Committee and furnish a report within a period of 1 month to suggest actual factual position and also to suggest appropriate remedial actions.

3. That in compliance of the above-stated order, the UKPCB filed a report from the Joint Committee dated 15.05.2025 which was found to be vague by this Hon’ble Court vide order dated 21.07.2025. The UKPCB was again directed to file an additional report within 1 month containing the status of compliance of all guidelines set by both the centre and state pollution control board.
4. That in the said report dated 15.05.2025 it was noted by this Hon’ble Tribunal that the Respondent No. 6 was in non-compliance. Thus, through this order dated 21.07.2025 while exercising the precautionary principle embodied in Section 20 of the National Green Tribunal Act, 2010 respondent No.

6 was restrained from operating the stone-crusher till further orders.

5. That vide order dated 21.07.2025 Hon'ble National Green Tribunal directed Respondent No.6 to file a compliance report with all the GPS marked photographs, for better adjudication of the matter, and fixed the next date of hearing on 01.09.2025.
6. That on 01.09.2025 the counsel appearing for Respondent No.6 prayed for further time to file the compliance report and also stated that due to heavy rainfall it was not possible to approach the site of stone crusher. The Hon'ble court after considering the request was pleased to give further time of 2 months for filing the compliance report.
7. That in compliance of the order dated 21.07.2025 the current status of the compliances are as follows: -

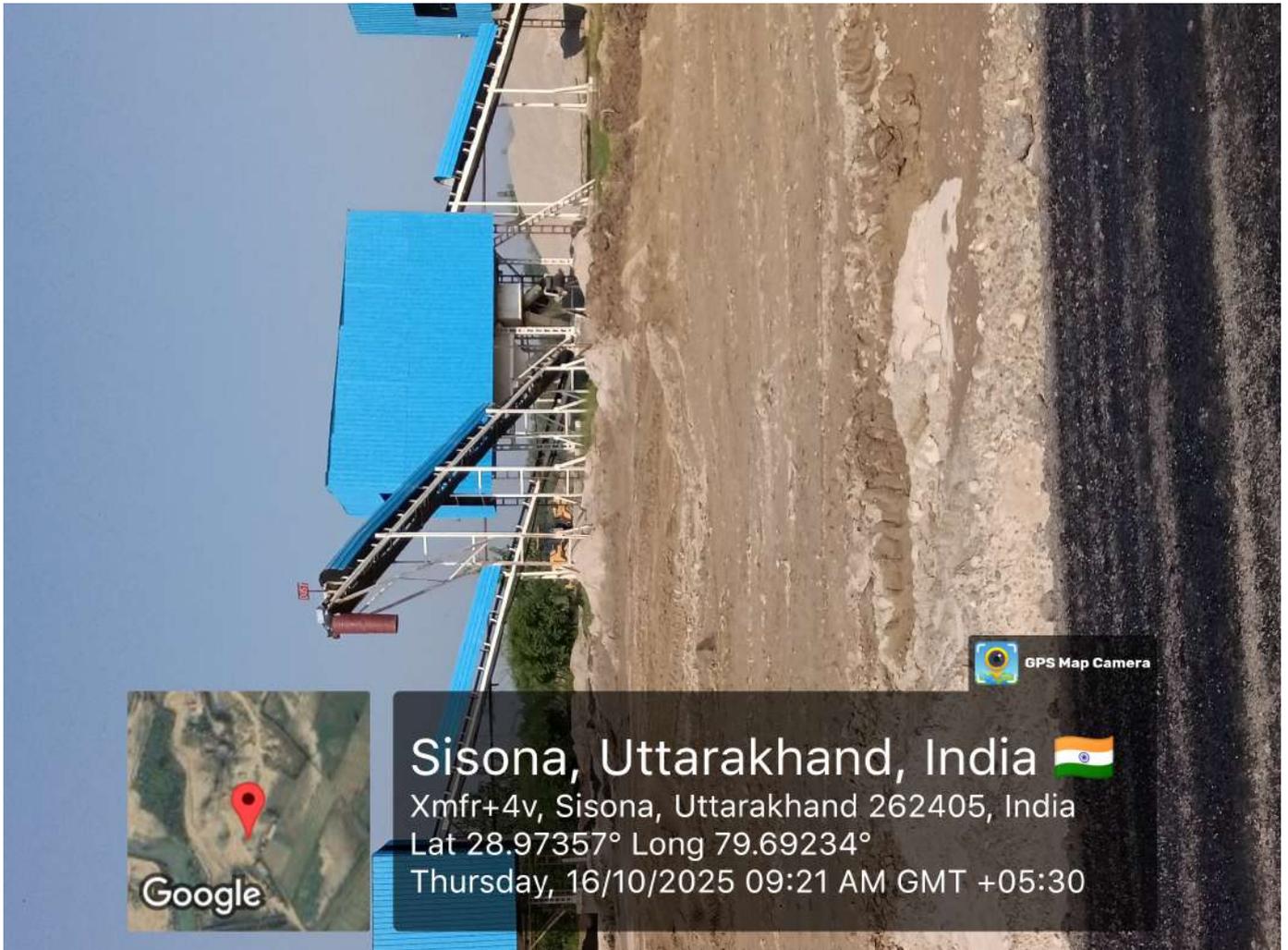
<b>Sr. No.</b>	<b>PROVISIONS AS PRESCRIBED UNDER THE ENVIRONMENT (PROTECTION ) RULE 1986</b>	<b>COMPLIANCE STATUS</b>	<b>ANNEXURE</b>

1.	<b>Dust containment cum suppression system of the equipment.</b>	<p>A. Crushing/Screening Plant equipment was covered.</p> <p>B. Conveyor Belts were covered.</p> <p>C. Water Sprinklers were found installed at crushing equipment &amp; Conveyor belts.</p>	<u>ANNEXURE</u>  <u>A</u>
2.	<b>Construction of Wind breaking Walls</b>	Wind Breaking Wall is established all sides of the Unit.	<u>ANNEXURE</u>  <u>B</u>
3.	<b>Construction of the metalled roads within the premises</b>	RCC Road was found within the premises.	<u>ANNEXURE</u>  <u>C</u>
4.	<b>Regular cleaning and wetting of the ground within the premises.</b>	<p>A. Provided though non-operational due to the orders by this court.</p> <p>B. Settling tank to collect water was found.</p> <p>C. Water recycling system was found.</p>	<u>ANNEXURE</u>  <u>D</u>

5.	<b>Growing of a green belt along the periphery.</b>	Provided	<u>ANNEXURE</u> <u>E</u>
6.	<b>Licensing, Consents and record-keeping</b>	<p>A. License to operate found dated 29 September 2021.</p> <p>B. License under Uttar Pradesh Shops and Commercial Establishment Act, 1962 with registration number UPSA22714937 for carrying out the business of marble and stone crushing dated 16.02.2025 found.</p> <p>C. Exemption Certificate for Ground Water Abstraction was found valid from dated 16.01.2025 bearing letter no.</p>	<u>ANNEXURE</u> <u>F</u>

		<p>EXM/IND/UK/2025/1 047/N</p> <p>D. Consolidated Consent to operate and authorization under Water (Prevention &amp; Control of Pollution) Act,1974, Air (Prevention &amp; Control of Pollution),1981 and authorization under Rule-6 of the “Hazardous and other waste ( Management, Handling and Trans boundary Movement) Rules,2016 found dated 03.01.2023</p> <p>E. Record of Water Consumption from the period of 06 May 2025- 31 May 2025</p>	
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ANNEXURE-A

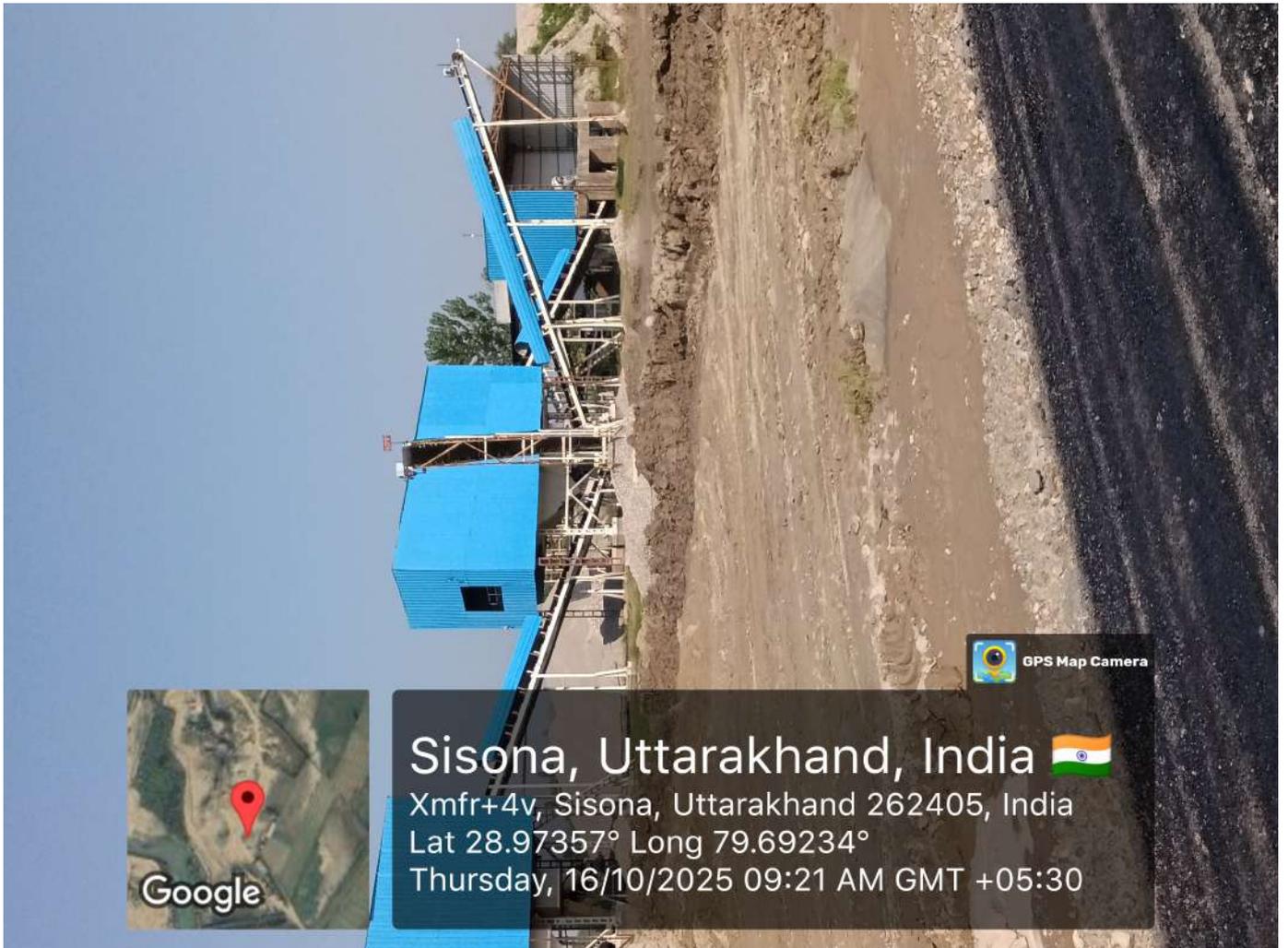


Sisona, Uttarakhand, India 

Xmfr+4v, Sisona, Uttarakhand 262405, India

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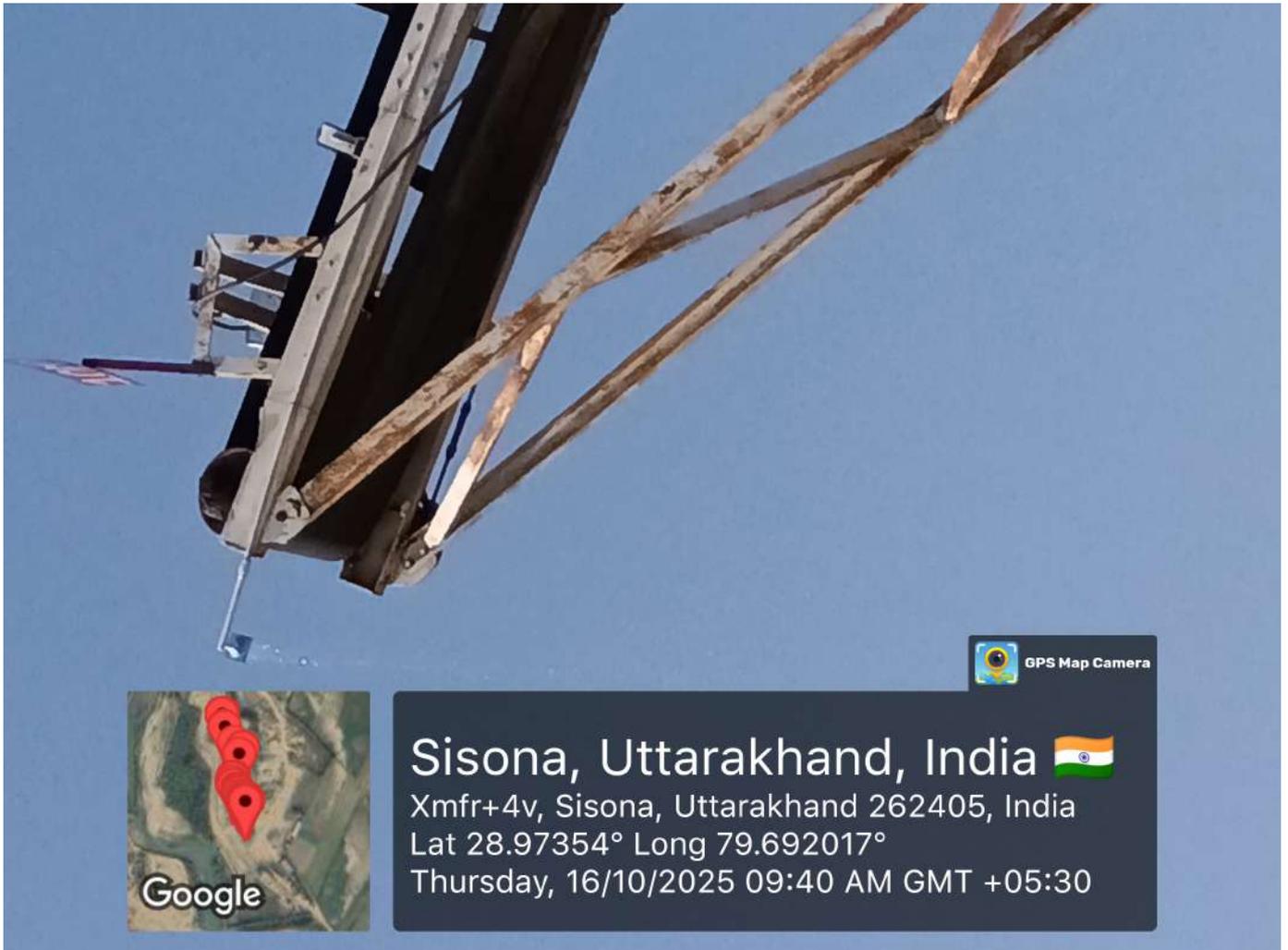
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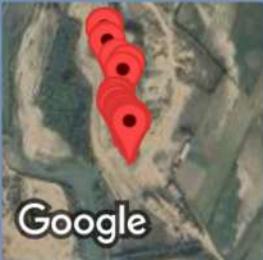
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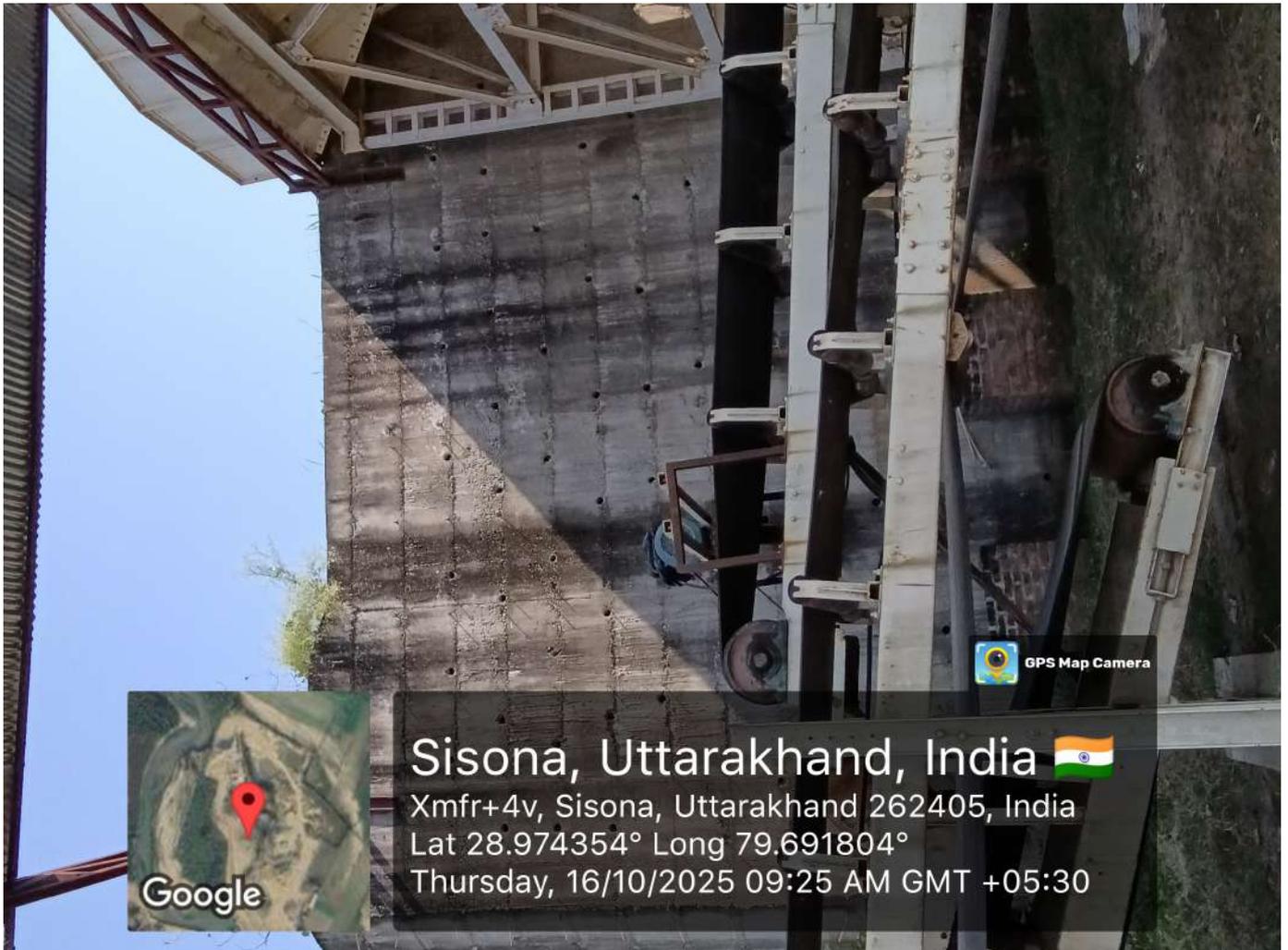




GPS Map Camera



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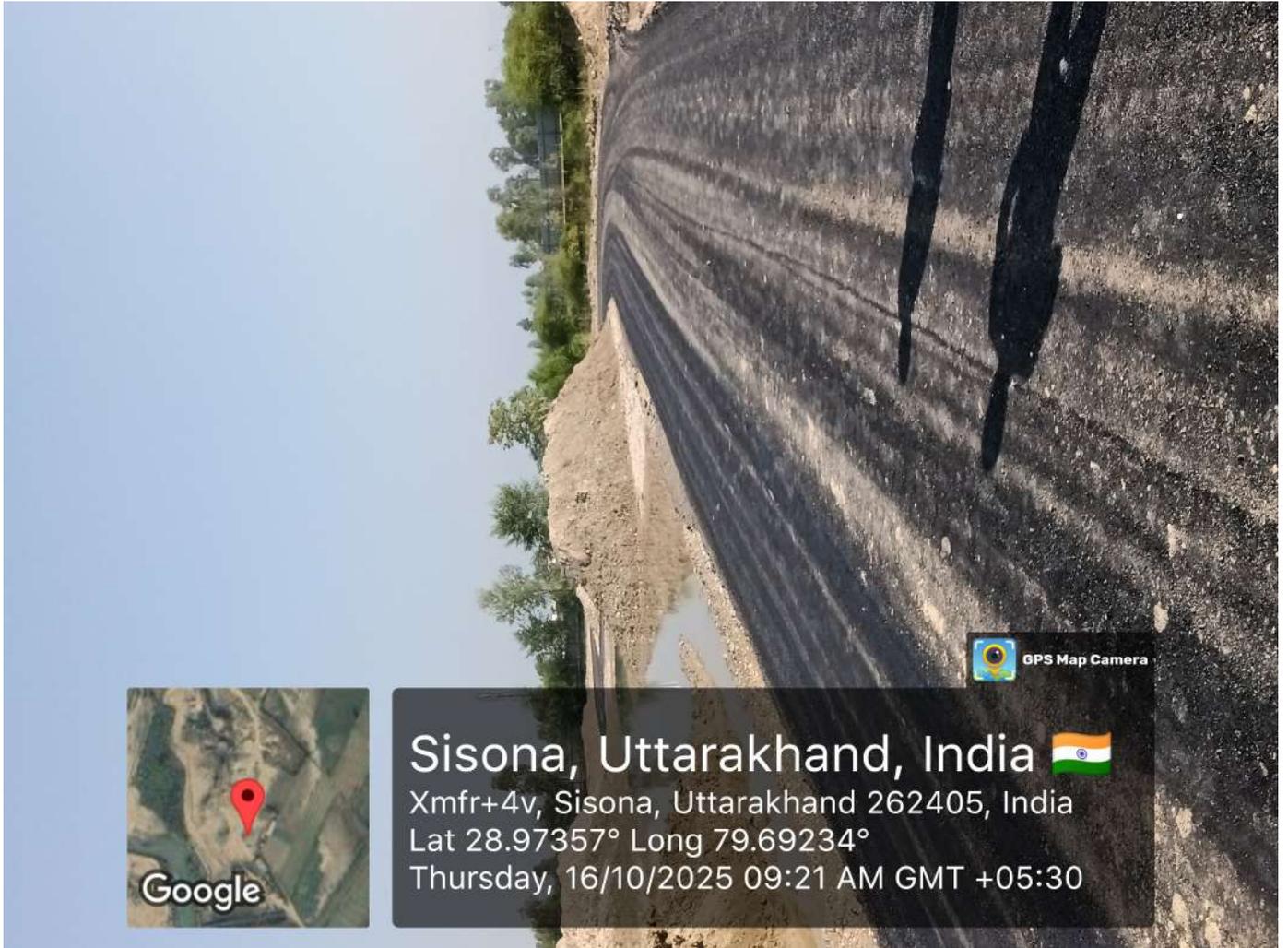
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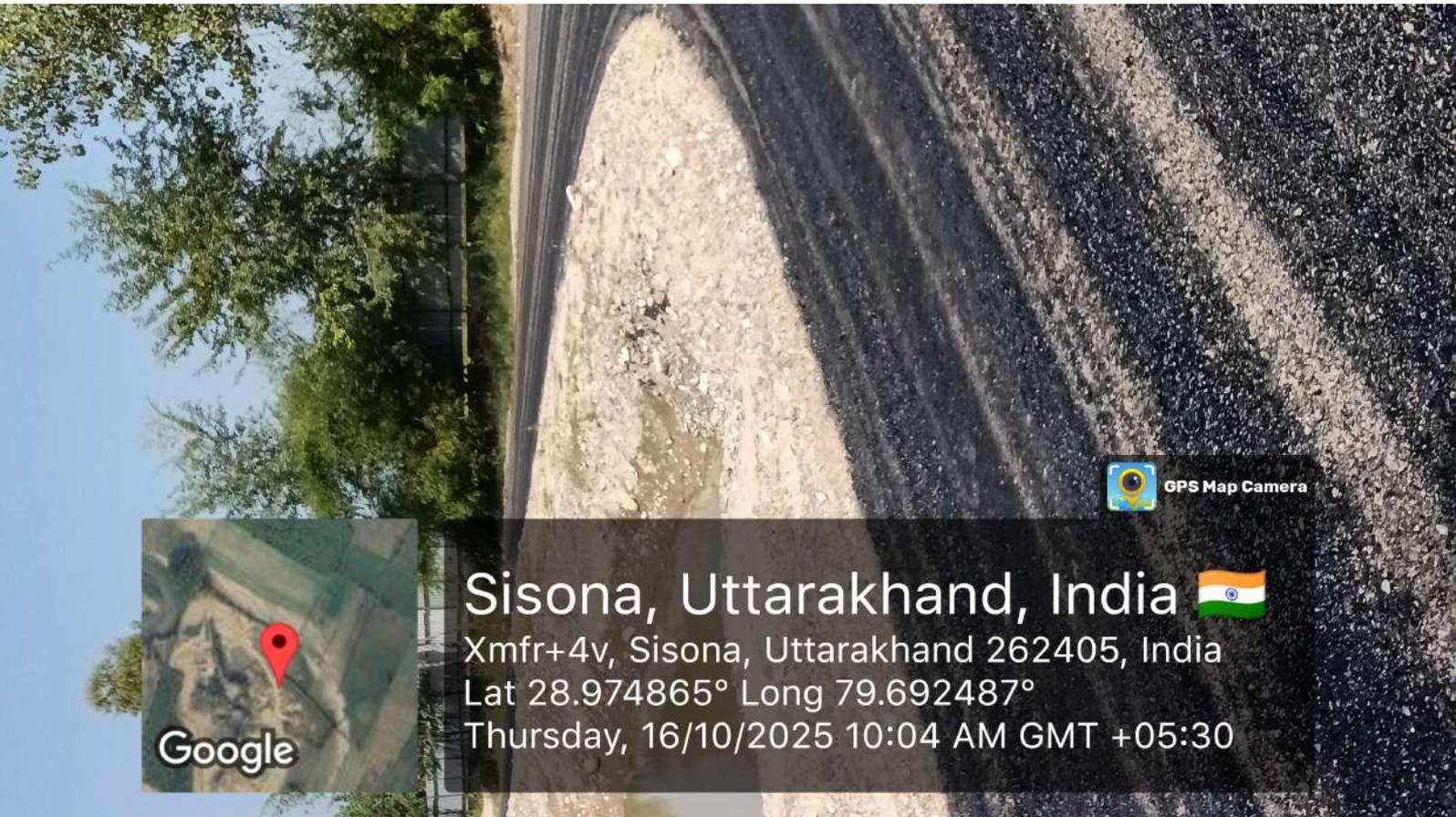
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GPS Map Camera

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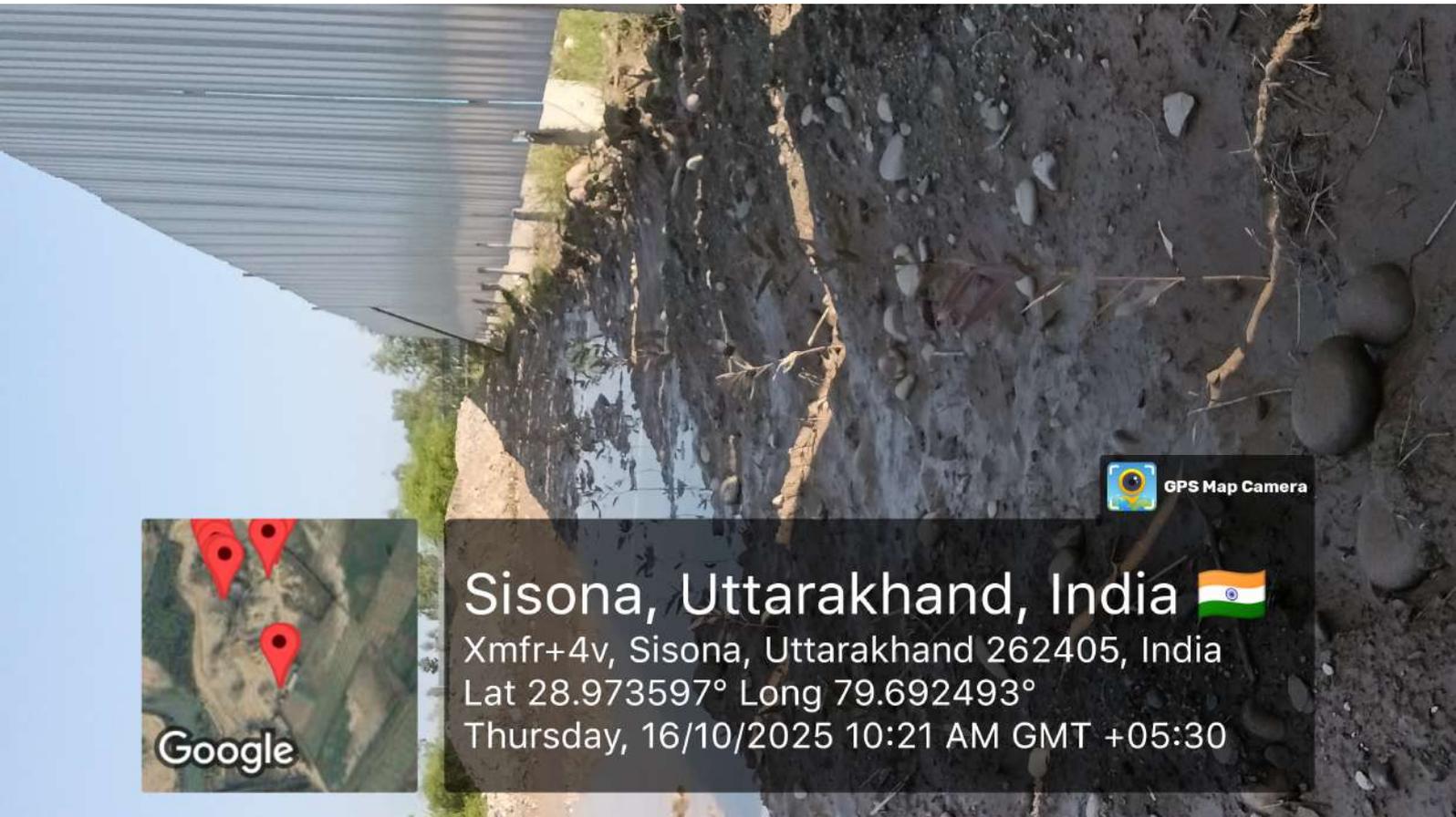
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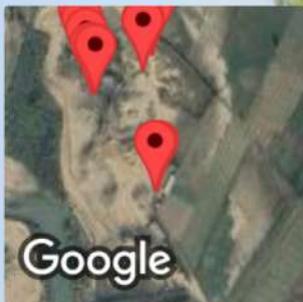
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ANNEXURE-D





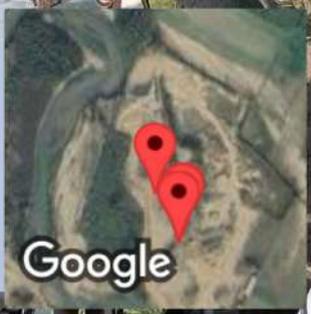
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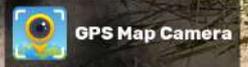
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 GPS Map Camera



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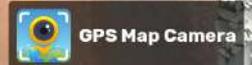
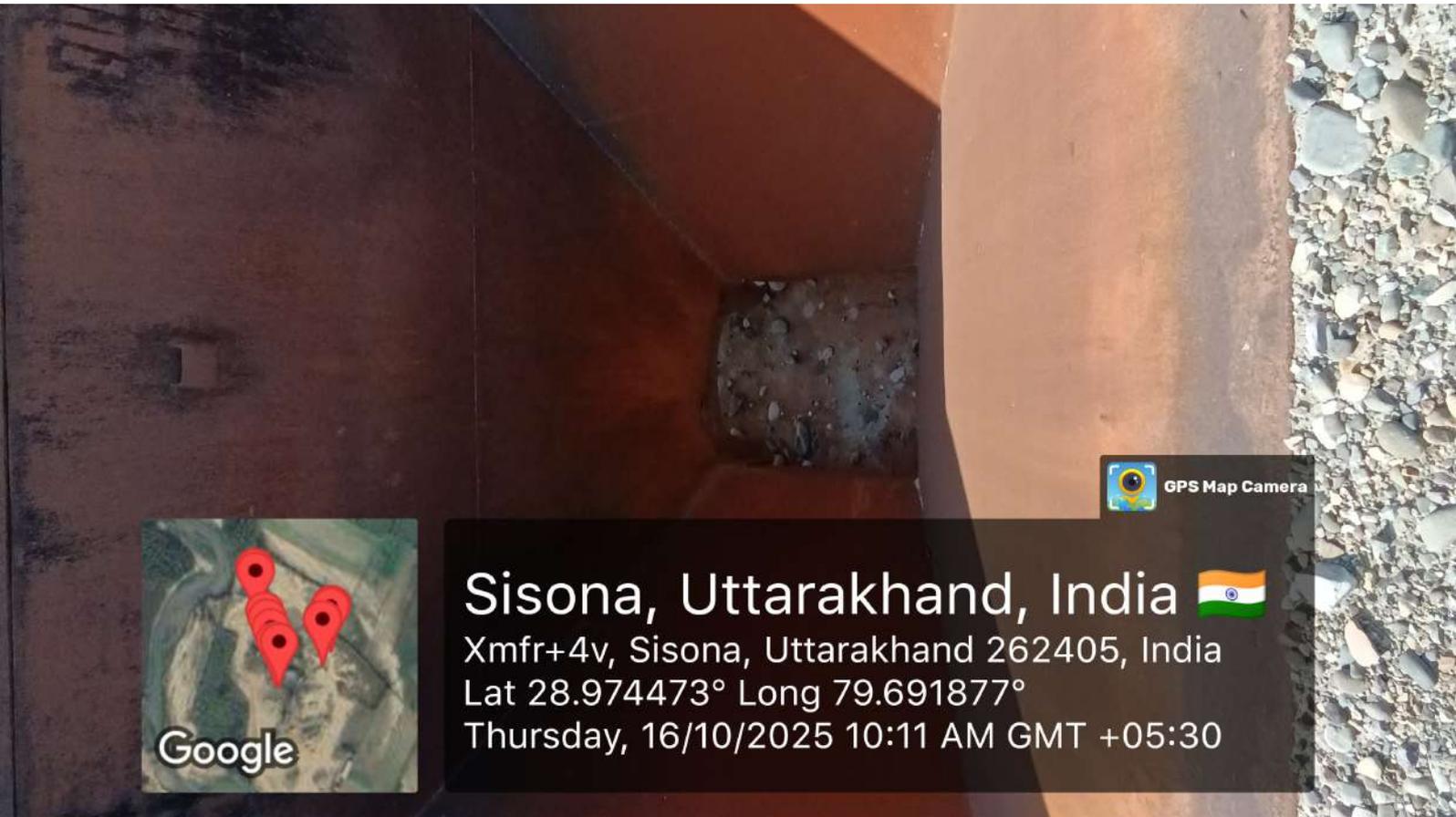
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# Sisona, Uttarakhand, India

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Lat 28.974473° Long 79.691877°

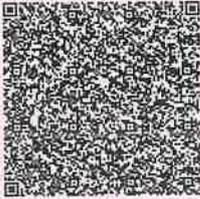
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e-Stamp

**ANNEXURE-F**

**Certificate No.** : IN-UP85110411931077W  
**Certificate Issued Date** : 04-Mar-2024 12:45 PM  
**Account Reference** : NEWIMPACC (SV)/ up14362204/ SWAR/ UP-RMP  
**Unique Doc. Reference** : SUBIN-UPUP1436220466013568888801W  
**Purchased by** : HARPREET KAUR BAINS  
**Description of Document** : Article 46 Patnership  
**Property Description** : LAND AT 156 CIVIL LINES BAREILLY UP  
**Consideration Price (Rs.)** :  
**First Party** : HARPREET KAUR BAINS  
**Second Party** : MODERN GRIT INDUSTRIES LLP  
**Stamp Duty Paid By** : HARPREET KAUR BAINS  
**Stamp Duty Amount(Rs.)** : 1,000  
 (One Thousand only)



Please write or type below this line

**SUPPLEMENTARY DEED**

THIS DEED OF SUPPLEMENTARY of LLP is MADE on the 2<sup>nd</sup> Day of April 2024 between and amongst:

- (1) **Mrs. Isha Agarwal** (aged about 33 years) D/o Sri Rakesh Agarwal R/oA-3 Niwas Nagar, Near Khanna Nurhing Home, Ramnagar Road, Kashipur (Distt.US Nagar).....of the first part.

*Isha Agarwal*

*हरप्रीत कौर बैन्स*

*Modern*

*A. Agarwal*

**RD 0027331445**

**Statutory Alert:**

- The authenticity of this Stamp certificate should be verified at [www.shcilestamp.com](http://www.shcilestamp.com) or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.

- (2) **Mr. Anurag Yadav** (aged about 21 years) S/o Mukesh Yadav R/o Nagla Raja, Talibpur, Mainpuri, Uttar Pradesh, 205261 .of the second part.
- (3) **Mr. Aman Yadav** (aged about 24 years) S/o Mukesh Singh Yadav R/o Nagla Raja, Talibpur, Mainpuri, Uttar Pradesh, 205261..of the third part.

Whereas **MODERNGRIT INDUSTRIES LLP (LLPIN: AAK-6927)** (here in after referred to as LLP) has been registered and incorporated under the LLP ACT 2008 and has been carrying on business since then.

WHEREAS the party of first part to the third part to this deed were carrying on business as LLP in terms of Agreement originally executed on 20.10.2017 under the name & style of **MODERN GRIT INDUSTRIES LLP** as amended in terms of the supplementary agreements from time to time latest dt. 1<sup>st</sup> April 2024.

AND WHEREAS **Mrs. Isha Agarwal** party of the first part showed her unwillingness to continue as a partner

AND WHEREAS the parties of second and third part of this deed have accepted the request of **Mrs. Isha Agarwal** and allowed her to leave the LLP.

AND WHEREAS it was deemed expedient to reduce in to writing the terms of LLP agreement to avoid any misunderstanding that may arise in carrying on the business.

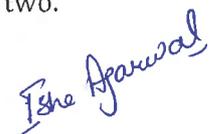
NOW THEREFORE THIS INDENTURE OF LLP WITNESSES AS FOLLOWS:

1. (a) That the business of the LLP shall be continued to be carried on with head office at ,Nagla Raja, Talibpur Kahral, Mainpuri, Uttar Pradesh, PIN-205261. However, the partners may open branches or change the place of head office to carry on business of the LLP with mutual consent and its due compliance under LLP Act.
- 1.(b) That the existing Production & Trading Business of LLP is continued in Village Sisona, Tesil Sitarganj, District Udham Singh Nagar, Uttarakhand.
2. This Supplementary LLP shall be effective from 2<sup>nd</sup> Day of April 2024.
3. The business of the LLP is that of Builders, Contractors, Colonizers, Real Estate and infrastructure Developers and to layout ,develop, construct, build, erect, demolish, alter, repair and do any other activity relating to construction of any Building, Shopping Malls, Multiplex , Commercial Complexes, Residential Complex, Townships, Apartments, Farmhouses, Banquet halls, clubs, Recreation centers, Spas, Hotels, Resorts, Roads, Highways, Bridges, Flyovers, canals, Dams, Power plants, Reservoirs, Stone Crushing & Trading of Sand, Grits, Transporting and Commission agent.
4. The maximum number of designated partners appointed for the LLP shall be as decided by the designated partners of the LLP from time to time unanimously. But, in no case the number of designated partners shall be less than two.









5. That all the partners shall be working partners in the LLP and will be entitled for remuneration calculated at such percentage of book profits as prescribed u/s40(b)(v) of the I.T.Act,1961.

**Provided**, if the profits after interest to partners are up to Rs.300000/-the remuneration will be given to the extent of 90% of book profits and remaining profit will be available for distribution between partners. Provided further that if there are no book profits left after providing interest to partners, no remuneration shall be allowed to partner.

The remuneration so calculated shall be distributed amongst the partners in profit sharing ratio.

6. That the simple interest on balances in partners' capital account, shall be allowed/charged @ 12% p.a. with yearly rest until any other rate is agreed between the partners in writing through a supplementary deed of LLP.
7. That the profits and losses of the LLP business as available after allowing interest to partners shall be distributed among the partners in the proportion given below:-

1. Mr. Anurag Yadav	50%
2. Mr. Aman Yadav	50%

8. That the proper books of account shall be kept by the LLP and proper entries shall be made there in of all receipts, payments, transactions, engagements and property of LLP and the said books of account, all receipts and papers and writings will be kept at the head office of the LLP and each partner shall have free access to the same at all reasonable times to examine the same. The accounting year will close on 31st March each year unless some other accounting year is announced by the Government.
9. In case any of the parties hereto wants to retire from LLP he will have to give at least two month notice before his/her retirement. In case of death of any of the partners, the LLP shall not be dissolved. The remaining partners may carry on the business of the LLP as going concern after taking legal heir as partner in the business of the LLP.
10. That the partners are entitled to open one or more accounts in bank on behalf of the LLP, with the mutual consent in the name of the LLP and can deposit & withdraw the amount and close the account like wise and do any other banking transactions on behalf of the LLP and can also apply for granting credit facilities etc., with the bank and other financial institutions. All the banking transactions shall be made under signature of the designated partner/partners as may be decided from time to time by way of resolution. The resolution so made shall be binding on the designated partners.
11. That no partner can transfer his share to any person other than existing partners without the consent of the existing partners.
12. That, in the event of any dispute or difference about the context and import of

अनुराग यादव

Aman

Anurag

The Approval



**CONFIRMATION BY RETIRING PARTNER**

I, **Mrs. Isha Agarwal** (aged about 33 years) D/o Sri Rakesh Agarwal R/o A-3 Niwas Nagar, Near Khanna Nursing Home, Ramnagar Road, Kashipur (Distt. US Nagar) was partner in M/S **modern grit industriesllp** in terms of deed of LLP executed on 20<sup>th</sup> Day of October 2017.

I have resigned from the LLP, and that my profit sharing is distributed equally between the second and third part of this deed. All my due sare cleared by the LLP to my satisfaction.

In witness whereof, I have signed this confirmation on the date month & year mentioned first here in above.

**WITNESSES**

1. *Pankaj*  
920212956270

**EXECUTENTS**

*Isha Agarwal*  
 (ISHA AGARWAL) (Outgoing Designated Partner)

*हरप्रीत कौर*



## Form M

[See Rule 2-A(3)/Section 4-B(3)]

(Uttar Pradesh Shops and Commercial Establishment Act, 1962)

**Labour Department, Uttar Pradesh****Registration Certificate of Shop or Commercial Establishment**

1. Name of the Shop or Commercial Establishment. : **MODERN GRIT INDUSTRIES LLP**
2. Full Postal Address And Location. : **Baraj Bojh Jahanabad Pilibhit,PILIBHIT,262001 Pilibhit**
3. Name of the Owner. : .
4. Owner Father/Husband Name. : .
5. Shop Category : **Shop**
6. Nature of Business. : **MARBLE & STONE CRUSHER**
7. Number of Employees. : **5**
8. Registration Number. : **UPSA22714937**

**Partner/Director's Details**

Sr. No	Name	Father Name	Address	Mobile Number
1	Aman Yadav	Mukesh Singh Yadav	Mainpuri Uttar Pradesh	8433295501
2	Anurag Yadav	Mukesh Singh Yadav	Mainpuri Uttar Pradesh	843329550

It is hereby certified that the shop/commercial establishment, the particulars of which have been given above, has been registered under the U.P. Dookan Aur Vanijya Adhishthan Adhinyam, 1962 on this day **16/02/2025**.

Issued on the behalf of the Additional/Deputy Labour Commissioner  
Bareilly

**Date Of Commencement : 01/02/2025**

**The certificate is valid for the Lifetime or till the date the shop/ commercial establishment exists. No renewal is required further.**

\* This is a computer generated copy hence no signature required..

**Disclaimer :**

1. This certificate may be verified from the website of the Labour Department, Govt. of UP - [www.uplabour.gov.in](http://www.uplabour.gov.in)
2. This certificate is issued solely on the basis of the information submitted by the applicant. The Labour Department does not undertake responsibility for the correctness of the information contained herein.
3. This registration certificate is valid only for regulating service conditions of workers working therein.
4. It shall be mandatory for the establishment to follow the rules & regulations of other departments of state & central governments, as the case may be.



भूजल निकासी हेतु छूट पत्र  
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME	MODERN GRIT INDUSTRIES LLP		
PROJECT ADDRESS	Khasra No 544, Village : Sisona, Tehsil : Sitarganj	PIN CODE	262405
STATE	UTTARAKHAND	DISTRICT	UDAM SINGH NAGAR
TOWN/BLOCK	SITARGANJ		
COMMUNICATION ADDRESS	Khasra No: 544, Village : Sisona, Tehsil : Sitarganj		
ADDRESS OF CGWB REGIONAL OFFICE	419-A, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun - 248006, Uttarakhand		

1. EXEMPTED LETTER NO.	EXM/IND/UK/2025/1047/N	2. DATE OF ISSUANCE.	21/01/2025
3. APPLICATION NO.	IND/UK/2025/1047	4. APPLICATION TYPE	Industry
5. PROJECT STATUS	Existing Project	6. VALID FROM	21/01/2025
7. AREA TYPE CATEGORY	Safe (GWRE - 2024)		
8. VALID UP TO	Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.		

9. GROUND WATER ABSTRACTION PERMITTED

GW Abstraction		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year
9.98	2570.00	0.00	0.00	9.98	2570.00

10. Details of Ground Water Abstraction / Dewatering Structures

EXISTING 1					PROPOSED 0					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	1	0	0	0	0	0	0	0	0	0	1	0	0

\*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

11. EXEMPTION CATEGORY 1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC

1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.

2. This exemption letter is being issued under relevant provision(s) of extant guidelines.

3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm

1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।

2. यह इग्जैम्पशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।

3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।

4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उल्लंघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्जैम्पशन (छूट) पत्र गलत / नकली दस्तावेज़ के आधार पर प्राप्त किया गया है, तो इग्जैम्पशन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

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CRUSHER WATER CONSUPTION						
PLANT READING & MATERIAL CRUSHED (AVG)						
DATE	OPENING READING	CLOSING READING	PER HRS	RBM CRUSHED QTL (AVG)	WATER CONSUPTION	
06-May	1590.6	1595.2	4.6	14700	4000	LTR
07-May	1595.2	1600.2	5	13300	4200	LTR
08-May	1600.2	1605.5	5.3	21350	4500	LTR
10-May	1605.5	1607.4	1.9	4550	1600	LTR
22-May	1607.4	1615.2	7.8	22050	6500	LTR
23-May	1615.2	1622.5	7.3	25550	6000	LTR
24-May	1622.5	1626	3.5	11200	3000	LTR
25-May	1626	1628.9	2.9	10500	2500	LTR
26-May	1628.9	1633.2	4.3	11550	3500	LTR
27-May	1633.2	1640.8	7.6	28000	6500	LTR
28-May	1640.8	1644.6	3.8	12250	3000	LTR
30-May	1644.6	1646.3	1.7	3850	1500	LTR
31-May	1646.3	1648.7	2.4	5950	2000	LTR
		<b>TOTAL</b>	<b>58.1</b>	<b>184800</b>	<b>48800</b>	<b>LTR</b>

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

ORIGINAL APPLICATION NO. 95 of 2024

**IN THE MATTER OF**

DEEPAK PANDEY

..... APPLICANT

*VERSUS*

STATE OF UTTARAKHAND and ORS

.....RESPONDENTS

**AFFIDAVIT**

I, Aman Yadav, aged about 25 years S/O Mukesh Singh Yadav Aadhar Card No. 6099 1013 9427, Partner, M/S Modern Grit Industries, LLP, residing at Nagla Raja, Talibpur Karhal, Mainpuri, Uttar Pradesh-205261, presently at New Delhi do hereby state on oath and declare as under:

1. That I am a partner in M/S Modern Grit Industries, LLP, (impleaded as Respondent No.6) and have been authorized to give this affidavit. I am well conversant with the facts of the case hence competent to swear this affidavit.
2. That I have read and understood the accompanying Compliance Report paragraph 1 TO 7 along with Annexures and Photographs which has been prepared by the lawyer upon my instructions. I say that whatever is stated therein are true and correct on the basis of documents available on record and to the best of my knowledge and belief.
3. That the Annexures are True Copies of their original.



VERIFICATION:

I, above named deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at New Delhi on 09 Day of 10/2025



Attested by Dipankar Das, Advocate, Notary Public, Govt. of India, Lawyers Chamber, Supreme Court of India, New Delhi. Date: 09.11.25

DEPONENT

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 95 of 2025

IN THE MATTER OF :

DEEPAK PANDEY

...APPLICANT

AND

STATE OF UTTARAKHAND and ORS

...RESPONDENTS

VAKALATNAMA

Know all to whom these presents shall come that I/We AMAN YADAV c/o  
MUKESH SINGH YADAV, R/O NANGLA RAJA, TALBPUR, MAINPURI,  
UTTAR PRADESH, PARTNER - MODERN GRIT INDUSTRIES.  
abovenamed do hereby appoint Mr. RAUNAK PAREKH, and TOSHI KHANDELWAL <sup>DEEPAK</sup> Advocate  
hereinafter called to be our Advocates in the above noted case and authorise them. To act,  
appear and plead in the above noted case in this Court or in any other Court in which the  
same be tried or heard and also in the appellate Courts.

To sign, file verify and present pleadings, replications, appeals, cross-objections, or petitions  
for executions, review, revision, restoration, withdrawal, compromise or other documents as  
may be deemed necessary or proper for the prosecution of the said case in all its stages.

Revisor restoraries.

To file and take back documents. To take out execution proceedings, to deposit, draw and  
receive money, cheques and grant receipts thereof or and to do all other acts and things  
which may be necessary to be done for the progress and in the course of prosecution of the  
said case. To appoint, instruct any other Legal practitioner authorising him to exercise the  
power and authorities hereby conferred upon the Advocates whenever he or they may think  
fit to do so and sign, the power of attorney on my/our behalf.

IN WITNESS WHEREOF, We do hereunto set our hand to these present the contents of which  
have been understood by us this 14<sup>th</sup> day of October 2025.

Accepted: Advocate

Client

Raunak Parekh  
(RAUNAK PAREKH)  
UP 117/2011  
9919024666  
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SECTOR 78, NOIDA

Toshi Khanelwal  
(TOSHI KHANDELWAL)  
D8596/2025.

Modern Grit Industries LLP  
Aman  
Partner

